

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01730/2014**

**Dated Monday the 25<sup>th</sup> day of January Two Thousand Sixteen**

**P R E S E N T**  
**Hon'ble Mr.R.Ramanujam, Member(A)**

C.Chelliah  
S/o Chidambaram,  
Sivankoil Agraharam,  
Devakottai 630 302.                    .. Applicant

**By Advocate M/s.M.Sivavarthyanan**

**Vs.**

1. The Union of India, rep by the  
Chief Post Master General,  
Tamil Nadu Circle,  
Chennai 600 002.
2. The Post Master General,  
Southern Region,  
Madurai 625 002.
3. The Director of Postal Services,  
O/o The Post Master General,  
Southern Region, Madurai 625 002.
4. The Superintendent of Post Offices,  
Karaikudi Division,  
Karaikudi 630 003.                    .. Respondents

**By Advocate Mr.K.Rajendran**

**ORDER**  
**(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

This OA has been filed challenging the order of transfer of the applicant from Devakottai to Madurai issued by the 2<sup>nd</sup> respondent dated 12.11.2014. In the facts and circumstances of the case as set out in the application an interim order was passed by this Tribunal on 21.11.2014 directing the respondents to maintain status quo with regard to the proceedings dated 12.11.2014 in so far it related to the applicant.

2. Today when the matter is taken up for hearing, learned counsel for the respondents points out that the applicant has been working in the same division for over 10 years and he has no vested right to cling to the post. As a matter of fact, he joined the present post on 3.11.2003 and during the entire period of his posting he has worked for 52 days only outside the head quarters.

3. Learned counsel for the applicant submits that he had made a representation to the Postmaster General, Southern Region, the 2<sup>nd</sup> respondent herein to consider his transfer as ASP, Headquarters, Karaikudi in view of his wife's health condition. He also draws attention to para-11 of his rejoinder wherein it is stated that the 2<sup>nd</sup> respondent had posted one Mr.Thulasidas as ASP, Karaikudi instead of considering the case of the applicant sympathetically. It is stated that the said Mr.Thulasidas is willing to be transferred from Karaikudi to Madurai and the applicant reliably understands that Mr.Thulasidas has also made a representation to this effect.

4. In the facts and circumstances of the case, I am of the view that the ends of justice would be met if the 2<sup>nd</sup> respondent is directed to consider the representation dated 24.2.2015 of the applicant in the light of the submissions made at para-11 of the rejoinder.

5. Accordingly, the 2<sup>nd</sup> respondent is directed to consider the representation of the applicant dated 24.2.2015 in the light of the submissions made at para-11 of the rejoinder and pass a speaking order within a period of not later than three weeks. The operation of the interim order directing 'Status Quo' in the matter shall continue till the respondents finally dispose of the matter. The respondents shall also grant personal hearing of the applicant before finally deciding the case.

6. The OA is disposed of as above. No order as to costs.